

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
STARRED QUESTION NO. 192
TO BE ANSWERED ON 12TH DECEMBER, 2024**

SATELLITE COMMUNICATION

192 SHRI BRIJ LAL:

Will the Minister of Communications be pleased to state:

whether measures are being taken to ensure that the reforms in satellite communication, particularly the introduction of user terminal stations on moving platforms, effectively enhance accessibility and affordability of satellite-based services for citizens?

ANSWER

**MINISTER OF COMMUNICATIONS AND DEVELOPMENT OF NORTH EASTERN
REGION
(SHRI JYOTIRADITYA M. SCINDIA)**

A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF RAJYA SABHA IN RESPECT OF THE RAJYA SABHA STARRED QUESTION NO.192 FOR 12TH DECEMBER, 2024 REGARDING “SATELLITE COMMUNICATION.”

Yes. The Government announced Satellite Communication Reforms in October, 2022 and Indian Space Policy in April, 2023. Department of Telecommunications (DoT), as part of Satellite Communication Reforms-2022, permitted User Terminal stations on moving platforms for provisioning of satellite-based connectivity, subject to compliance with relevant standards and conditions mentioned therein.

The Satellite Communication Reforms-2022 have facilitated the ease-of-doing business, streamlined a number of processes and reduced various charges such as removal of Satellite Monitoring charges. The Space Sector reforms have allowed participation of non-government entities for building/leasing, owning and operating the satellite systems for providing satellite-based services.
